CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA.No.1979/96

Dated New Delhi, this 18th day of September, 1996.

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN. HON'BLE MR. R. K. AHOOJA, MEMBER (A)

Dharm Vir S/o Shri R. K. Talwar R/o C-137, Ashok Vihar Phase-1, Delhi-52.

... Applicant

By Advocate: Shri A. K. Behera

versus

- 1. Lt. Governor of Delhi Raj Niwas DELHI-110054.
- Chief Secretary
 Government of National Capital
 Territory of Delhi
 5, Sham Nath Marg
 DELHI-1100054.
- 3. Commissioner of Sales Tax Bikri Kar Bhawan, I.T.O. NEW DELHI-110002.

.. Respondents.

The application having been heard on 18.9.96, the Tribunal on the same day delivered the following:

ORDER

Chettur Sankaran Nair, J., Chairman

Applicant seeks declaration а that period during which he was suspended from service between 26.7.1994 and 14.5.1995 is liable to be treated as period spent on duty. This submission is based on orders of the Government No.F.4(50)/94-V/CST/757-763 dated 15.5.1995 (Annexure A-2). The contention of applicant

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But consideration. serious requires consideration will be made on conclusion of the disciplinary enquiry which has been pending ever It is unfortunate that in five long 1994. since years proceedings under Rule 16 of the not been completed. 1965 have (CCA) Rules, Second respondent, the disciplinary authority will conclude the disciplinary proceedings and final orders positively within ninety days from today. Applicant will produce a copy of this order the Original Application before and respondent, who will acknowledge the same, and applicant will lodge the acknowledgement alongwith in the Registry. The Registry will thereafter append the same to the record.

With the aforesaid directions, we dispose of the application. No costs.

(R. K. Ahooja) Member(A) Hanksiehnan

(Chettur Sankaran Nair, J.)
Chairman

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